

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21622 of 2018

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-GVK-18-18-19 dated 03.07.2018 passed by the Commissioner of Central GST and Central Excise, GST Commissionerate, Mysore.)

**M/s. Polali Service Co Operative
Society Ltd.**

Polali, Bantwal Tq.,
Mangalore – 574 219.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise
and Central Tax,**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangaluru – 575 003.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Rajashekar. B. N. N, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 21991 /2025

Date of Hearing: 05.12.2025

Date of Decision: 05.12.2025

PER : PULLELA NAGESWARA RAO

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,
the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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